

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.07.2015OA No. 291/00398/2015

Mr. Amit Dadhich, counsel for applicant.

The Original Application is filed seeking to quash the transfer order dated 16.06.2015 (Annexure A/1) whereby the applicant, who was working as T.M. at Telephone Exchange, Sawai Madhopur City was transferred and posted at Telephone Exchange, Sapotra in the interest of service with immediate effect.

2. It is submitted on behalf of the applicant that the applicant has resumed his duty at his present place of posting in the month of August 2014 and he has been again transferred within a short span of 10 months without any administrative exigency. It is also submitted that the wife of the applicant is suffering from heart and other related diseases since long time and she is under treatment in various hospitals at Sawai Madhopur and Kota and that such facilities are not available at his transferring place namely Sapotra.

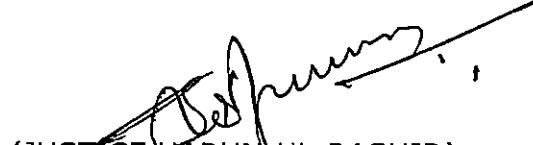
3. I have examined the contentions of the applicant. The place Sapotra to which the applicant is transferred from Sawai Madhopur in the interest of service is located at a distance of less than 25 Kms. Annexure A/2 is a transfer order dated 22.01.2005 whereby the competent authority transferred the applicant from A.O. (Cash) Sawai Madhopur and posted at Gangapur City. Annexure A/3 is another transfer order dated 16.04.2010 whereby the applicant was transferred and posted under CAO O/o TDM, Sawai Madhopur at his own request. Annexure A/4 is another transfer order dated 10.12.2012 whereby the applicant, who was working under SDE (I/D & Mktg.) Sawai Madhopur was transferred and posted under SDE

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(I/D & TAX) Sawai Madhopur. Annexure A/5 is another transfer order dated 23.08.2014 whereby the applicant, who was working under SDE (I/D & TAX) was transferred and posted at T/E Sawai Madhopur City.

4. Annexure A/3 to Annexure A/5 transfer orders would show that the applicant is continuing in service in different offices of respondent-department in the same city i.e. Sawai Madhopur w.e.f. 16.04.2010. The applicant is presently transferred to a nearby place i.e. Sapotra in the interest of service, which is at a distance of about 25 Kms. from Sawai Madhopur. This Tribunal finds that no substantial grounds are made out for interfering with the Annexure A/1 transfer order of the applicant dated 16.06.2015 whereby the applicant is transferred from Telephone Exchange at Sawai Madhopur City to Telephone Exchange at Sapotra. The Original Application is devoid of any merit and, hence, it is dismissed in limine. There shall be no order as to costs.

5. Registry is directed to send a certified copy of this order along with a complete copy of paper book/OA to the respondent no. 3 i.e. the Assistant General Manager (NW-Plg. & HR Admn.) Bharat Sanchar Nigam Ltd., O/o the Telecom District Manager, Sawai Madhopur.



(JUSTICE HARUN UL-RASHID)
JUDICIAL MEMBER

Kumawat